

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3351  
ANSWERED ON:30.08.2013  
NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS  
Naik Dr. Sanjeev Ganesh;Sule Supriya

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the funds provided by the National Commission for Protection of Child Rights (NCPCR) to Non-Governmental Organisations (NGOs) during each of the last three years and the current year, NGO-wise;
- (b) whether the cases of misusing of the funds meant for the welfare of children by certain NGO's have come to the notice of NCPCR during the said period;
- (c) if so, the details thereof and the action taken thereon;
- (d) whether some members of NCPCR despite running their own business are reportedly claiming their travel and phone expenses from the commission; and
- (e) if so, the details thereof along with the action taken/ proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) The information regarding funds provided by the National Commission for Protection of Child Rights (NCPCR) to Non-Governmental Organisations (NGOs) during each of the last three years and the current year, NGO-wise is attached in Annexure.
- (b) & (c): NCPCR has received a specific complaint from one of its Members concerning misappropriation of funds and conflict of interests against one of the NGOs. A report was called for from NCPCR and para- wise comments have been received from NCPCR on 23.08.2013.
- (d) No specific instances involving some Members running their own business and claiming travel and phone expenses from Commission has come to the knowledge of NCPCR.
- (e) Does not arise, in view of (d) above.